

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.847
TO BE ANSWERED ON THE 7TH FEBRUARY, 2018

UNAUTHORISED CONSTRUCTION

847. SHRI RAHUL SHEWALE:
SHRI BHARTRUHARI MAHTAB:
SHRI SANJAY DHOTRE:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether the unauthorised construction / encroachment on the land under the management of Defence Estate Organisation has increased in the country during each of the last three years and the current year;
- (b) if so, the details thereof along with the defence land encroached in such cases across the country, State / UT-wise and year-wise and the reasons therefor;
- (c) the extent to which the Government has removed the said unauthorised construction / encroachment along with the number of such illegal occupants punished during the said period, State / UT-wise;
- (d) the mechanism put in place by the Government to prevent such unauthorised construction / encroachment on defence land in the country; and
- (e) the other corrective steps taken / being taken by the Government to protect defence land from unauthorised construction / encroachment from land sharks?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE

रण रणय मंणी

(डा. सुभाष भामरे)

(a) & (b): No, Madam. There is no increase in encroachment on land under the management of Directorate General of Defence Estates during each of the last three years and the current year.

(c) State / UT-wise details of unauthorised constructions and encroachment removed along with the number of such illegal occupants punished during each of the last three years and the current year (upto 31.01.2018) are given in Annexure-‘A’.

(d) & (e): The Government has undertaken the following steps to check encroachment:

- (i) Strengthening of Defence land management by way of digitization of land records; Survey, demarcation and verification of defence lands and land Audit.**
- (ii) Issue of detailed instructions by the Government emphasizing the need for ensuring vigilance, detection and prevention of new encroachments.**
- (iii) Removal of encroachments on defence land under the provisions of Public Premises (Eviction of Unauthorized Occupants) Act, 1971 as well as under the Cantonment Act, 2006.**

ANNEXURE-A REFERRED IN THE REPLY GIVEN IN PART (c) OF LOK SABHA UNSTARRED QUESTION NO. 847 FOR ANSWER ON 7.2.2018

State / UT-wise area / extant of Defence land under the management of Directorate General of Defence Estates from which encroachment have been removed from 2015-2017 and upto 31.1.2018:

Name of State-UT	Number and Area of encroachment as removed		No. of persons punished
	Number	Area (in acres)	
1	2	3	4
Bihar	104	2.7828	0
Delhi	1	0.056	0
Gujarat	4	0.01	0
Haryana	16	61.11636	0
Himachal Pradesh	22	39.8525	0
Jammu & Kashmir	2	0.0211	0
Karnataka	7	0.0159	0
Kerala	3	0.083	0
Madhya Pradesh	2051	27.99302	13
Maharashtra	62	13.22625	0
Meghalaya	18	0.34717	0
Punjab	55	49.277	3
Rajasthan	22	0.6068	3
Tamil Nadu	19	1.1622	0
Telangana	35	3.9561	0
Uttar Pradesh	196	174.97527	0
Uttarakhand	20	8.678385	0
West Bengal	3	0.0179	0
Total:	2640	384.177755	19
